

**Crl. Appeal No.2/2014**

**BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

As prayed for by Mr. MF Quershi, learned counsel for the appellant, further three weeks' time is granted as a last chance for preparation of paper book.

In case of failure to prepare the paper book within the period indicated above, the Court may pass appropriate order.

List this case after three weeks.

**JUDGE**

**JUDGE**

**Lam**

**Crl. Appeal No.3/2013**

**BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

As prayed for by Mr. MF Quershi, learned counsel for the appellant, further three weeks' time is granted as a last chance for preparation of paper book inasmuch as, the appellant is now in custody.

In case of failure to prepare the paper book within the period indicated above, the Court may pass appropriate order.

List this case after three weeks.

**JUDGE**

**JUDGE**

**Lam**

**MC(WA) No.187/2012**  
**In WA No.13/2012**

**BEFORE**  
**HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,**  
**THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

In view of the order passed today in **WA No.13/2012**, this misc.  
case also stands disposed of.

**JUDGE**

**JUDGE**

**Lam**

**MC(WP(C)No.141/2014**  
**In WP(C)No.149/2014**

**BEFORE**  
**HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,**  
**THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

Learned counsel for the applicant submits at the Bar that he had received the supplementary/additional affidavit today morning only and he therefore, needs a week's time for taking instruction as to the fact mentioned in the supplementary/additional affidavit.

List this case as a fixed item on *23.06.2014*.

**JUDGE**

**JUDGE**

***Lam***

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

Mr. KP Bhattacharjee, learned GA appearing for the respondents No.5-7, Ms. R Dutta, learned counsel for the respondent No.8, Mr. R Jha, learned counsel for the respondents No.10-13 and learned counsel for the respondent No.12 pray for three weeks' time for filing their respective affidavits-in-opposition.

Prayer is granted.

List this case after three weeks.

JUDGE

JUDGE

*lam*

PIL No.7/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the respondents, list this case on 20.06.2014.

JUDGE

JUDGE

Lam

WA No.2/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the respondent, list this case on 16.06.2014.

JUDGE

JUDGE

Lam

WA No.17/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the respondents, list this case on 27.06.2014.

JUDGE

JUDGE

Lam



WA No.30/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for, list this case on *18.06.2014*.

JUDGE

JUDGE

Lam

WA No.39/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the respondents, list this case after two weeks.

JUDGE

JUDGE

Lam

WA No.41/2011  
In WP(C)No.352/2010

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

Passed over for the day as prayed for by Mr. R Kar,  
learned counsel for the appellant.

JUDGE

JUDGE

Lam

**WA No.43/2011**  
**In WP(C)No.84/2003**

**BEFORE**  
**HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,**  
**THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

As prayed for by the learned counsel for the appellants,  
list this case after two weeks.

**JUDGE**

**JUDGE**

**Lam**

**WP(C)No.112/2013**

**BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

Passed over for the day as prayed for by the learned  
counsel for the petitioners.

**JUDGE**

**JUDGE**

**Lam**

WP(C)No.149/2014

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

Exchange of pleadings is complete.

List this case for final disposal at the Admission stage  
on 23.06.2014.

JUDGE

JUDGE

Lam

**WP(C)No.187/2013**

**BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN**

**09.06.2014**

**(T.N.K. Singh,J)**

As prayed for by the learned counsel for the respondent, list this case on *16.06.2014*.

**JUDGE**

**JUDGE**

***Lam***

WP(C)No.304/2012

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

As prayed for by the learned counsel for the respondents, list this case on 27.06.2014.

JUDGE

JUDGE

Lam



WP(C)No.359/2013

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

None appears for the petitioner.

Respondents had already filed affidavit-in-opposition.

List this case for final hearing after three weeks.

In the interregnum, the petitioner, if necessary, may file rejoinder affidavit to the affidavit-in-opposition filed by the respondents.

Accordingly, list this case after three weeks.

JUDGE

JUDGE

Lam

BEFORE  
HON'BLE MR. JUSTICE T NANDAKUMAR SINGH,  
THE HON'BLE MR. JUSTICE S R SEN

09.06.2014

(T.N.K. Singh,J)

It appears from the record that by this writ petition, the petitioner is assailing the order/letter dated 30.08.2013 permitting/allowing the respondent No.7 to collect the monopoly fee on coal @ Rs.200/- per truck load and to issue receipt accordingly. On perusal of the said order/letter dated 30.08.2013, it appears that the said authorization for collection of monopoly fee is only for the period ending by 31.03.2014.

Mr. JM Shangpliang, learned counsel for the respondent No.7 submits at the Bar, that as the period/terms for collection of monopoly fee had already expired, the respondent No.7 has no authority to collect the monopoly fee.

Accordingly, this writ petition is disposed of as infructuous.

JUDGE

JUDGE

Lam